

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.No.218/99 in
O.A.NO.2415/95

Hon'ble Shri R.K.Ahooja, Member(A)
Hon'ble Shri Syed Khalid Idris Naqvi, Member(J)

New Delhi, this the 5th day of November, 1999

Inspector Gurmeet Singh
r/o 86D, DDA Flats
Jhilmili
Delhi - 95. ... Applicant
Vs.

1. Government of National Capital
Territory of Delhi through
Chief Secretary, Sham Nath Marg
New Delhi.
2. Commissioner of Police
Police Headquarters
I.P.Estate, New Delhi.
3. Additional Commissioner of Police
APNT Police Headquarters
I.P.Estate, New Delhi.
4. Deputy Commissioner of Police
3rd Battalion, DAP, Delhi.
5. Deputy Commissioner of Police
D-Cell, Defence Colony Police
Station, New Delhi.
6. Mr. Sita Ram Vohra
Vth Battalion
Delhi Armed Police
New Delhi. ... Respondents

O R D E R (By Circulation)

Hon'ble Shri R.K.Ahooja, Member(A)

The petitioner submits that Tribunal fell into error as it overlooked an important question of fact and law. Essentially the petitioner has gone over the same ground as in the OA with a view to show that the conclusion reached by the Tribunal is not correct. We do not consider that this calls for the exercise of review jurisdiction. The RA is accordingly summarily dismissed.

(Syed Khalid Idris Naqvi)
Member(J)

(R.K.Ahooja)
Member(A)

/rao/